

## DELIVERY OF BOOKS (PUBLIC LIBRARIES) AMENDMENT BILL

**Secretary:** Sir, I lay the Delivery of Books (Public Libraries) Amendment Bill, 1956, as passed by Rajya Sabha, on the Table of the House.

## BUSINESS ADVISORY COMMITTEE

## FORTY-THIRD REPORT

**Sardar Hukam Singh** (Kapurthala-Bhatinda): I beg to present the Forty-third Report of the Business Advisory Committee.

## BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs** (Shri Satya Narayan Sinha): Sir, I beg to announce the order of Government business for this House for the week commencing 26th November, 1956.

Business left over from the order paper for today will be taken up for disposal first except that the Representation of the People (Fourth Amendment) Bill may be brought up later during the week.

Other items of business thereafter will be as under:—

Motor Vehicles (Amendment) Bill, as reported by a Joint Committee.

Suppression of Immoral Traffic in Women and Girls, as reported by a Select Committee.

Government Resolution seeking approval of President's proclamation in respect of Keraja State.

Central Sales Tax Bill.

All the Bills mentioned by me are for consideration and passing.

The Administration of Evacuee Property (Amendment) Bill will be taken up before the Displaced Persons (Compensation and Rehabilitation) Amendment Bill, because it is a consequential item of business.

## FOREIGNERS LAWS (AMENDMENT) BILL\*

**The Minister of Legal Affairs** (Shri Pataskar): On behalf of Pandit G. B. Pant, I beg to move for leave to introduce a Bill further to amend the Foreigners Act, 1946, and the Registration of Foreigners Act, 1939.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Foreigners Act, 1946, and the Registration of Foreigners Act, 1939".

*The motion was adopted.*

**Shri Pataskar:** I introduce the Bill.

## ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL\*\*

**The Minister of Railways and Transport** (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill to amend the Road Transport Corporations Act, 1950.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to amend the Road Transport Corporations Act, 1950".

*The motion was adopted.*

**Shri Lal Bahadur Shastri:** I introduce the Bill.

## EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) BILL†

**The Deputy Minister of Labour** (Shri Abid Ali): I beg to move for leave to introduce a Bill further to amend the Employees' Provident Funds Act, 1952.

\*Published in the Gazette of India Extra-ordinary Part II—Section 2, dated 23-11-1956, pp. 975—77|

\*\*Published in the Gazette of India Extra-ordinary Part II—Section 2, dated 23-11-1956, pp. 978—81.

†Published in the Gazette of India Extra-ordinary Part II—Section 2, dated 23-11-1956, pp. 982—87.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Employees' Provident Funds Act, 1952.

*The motion was adopted.*

**Shri Abid Ali:** I introduce the Bill.

#### INDIAN STATISTICAL INSTITUTE Bill\*

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):** I beg to move for leave to introduce a Bill to declare the institution known as the Indian Statistical Institute in Calcutta to be an institution of national importance, and to provide for certain matters connected therewith.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to declare the institution known as the Indian Statistical Institute in Calcutta to be an institution of national importance, and to provide for certain matters connected therewith".

*The motion was adopted.*

**Shri A. C. Guha:** I introduce the Bill.†

#### TERRITORIAL ARMY (AMENDMENT) BILL—concl'd.

**Mr. Speaker:** The House will not resume further consideration of the following motion moved by Dr. Katju on the 22nd November, 1956:

"That the Bill further to amend the Territorial Army Act, 1948, be taken into consideration".

I understand that Shri Vallatharas was in possession of the House yesterday. He will continue his speech.

**Shri Vallatharas (Pudukkottai):** Mr. Speaker, the matter of Territorial Army is highly important at the present juncture. It deserves a full analysis and an appreciation of the need for enhancing the status or utility of the Territorial Army in this country. The Territorial Force was, for the first time, inaugurated in this country by the Act of 1920. It was done in the days of the British Government. 28 years after that, we heard the new Act having been passed after Independence, in 1948. One of the chief reasons given for introducing the new Act and superseding the old one was that the old Act subjected the members of the Territorial Force to the discipline of the British Army Act and that under the changed conditions in 1948, that Act could not be tolerated, and so, the Territorial Force in this country was brought under a new set-up.

The chief object of the Act was that people in this country must get military training and form into units called the Territorial Army which may be used for the services as a second line to the regular army and also for civil defence. Various criticisms were passed by very eminent Members at the time of passing the 1948 Act. Dr. Kunzru observed that the Act had no flesh or blood. An inference can be had from the expressions made then by our present Minister of Defence Organisation, Shri Tyagi, that enthusiasm and initiative should be infused into the youths and also a military spirit deserved to be infused into the people. Except vague expressions and vague expectations, there is nothing concrete in the Act of 1920 or 1948 to comment upon. But, between 1920 and 1948, we have to observe, that the Territorial Force Act had not worked satisfactorily. It was only on paper. But, in 1948, after our country had assumed Inde-

\*Published in the Gazette of India Extra-ordinary Part II—Section 2, dated 23-11-1956, pp. 988—92.

†Introduced with the recommendation of the President.